

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-107**  
IB-841/ND/2020  
New IA/2172/2024

**IN THE MATTER OF:**

Kedrion Biopharma Inc.

**.....Applicant**

**Vs.**

Wizman Impex Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 03.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Suruchi Suri, Adv.

For the Respondent :

**ORDER**

**New IA/2172/2024:-**

Ld. Counsel on behalf of the Applicant is present and on instructions sought liberty to withdraw the present application. Liberty is granted to the Applicant to withdraw the present application. The present application i.e. New IA/2172/2024 is **dismissed as withdrawn.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**